

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No(s). 491/2022

BILKIS YAKUB RASOOL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 99431/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 189394/2022 - EX-PARTE AD-INTERIM RELIEF
IA No. 189393/2022 - EXEMPTION FROM FILING O.T.)

WITH

W.P.(Cr1.) No. 352/2022 (PIL-W)

(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 132343/2022
FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 106376/2023
IA No. 106376/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 132343/2022 - APPROPRIATE ORDERS/DIRECTIONS)

W.P.(Cr1.) No. 319/2022 (PIL-W)

(IA No. 120893/2022 - CLARIFICATION/DIRECTION
IA No. 125604/2022 - INTERVENTION APPLICATION
IA No. 131457/2022 - INTERVENTION/IMPLEADMENT)

W.P.(Cr1.) No. 326/2022 (PIL-W)

(FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 121799/2022
FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 121800/2022
IA No. 121799/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 121800/2022 - EXEMPTION FROM FILING AFFIDAVIT)

W.P.(Cr1.) No. 403/2022 (PIL-W)

(IA No. 149781/2022 - EXEMPTION FROM FILING O.T.)

W.P.(Cr1.) No. 422/2022 (PIL-W)

Date : 17-07-2023 These matters were called on for hearing today.

CORAM : HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Parties

Ms. Shobha Gupta, AOR
Ms. Ankita Gupta, Adv.Mr. Pratik R. Bombarde, AOR
Mr. Yogesh Yadav, Adv.

Ms. Sumita Hazarika, AOR

Ms. Vrinda Grover, Adv.

Contd..

Ms. Devika Tulsiani, Adv.
Mr. Aakarsh Kamra, AOR
Mr. Soutik Banerjee, Adv.
Ms. Mannat Tipnis, Adv.

Ms. Indira Jaising, Sr. Adv.
Mr. Shadan Farasat, AOR
Mr. Paras Nath Singh, Adv.
Mr. Rohin Bhatt, Adv.
Ms. Mriganka Kukreja, Adv.
Ms. Hrishika Jain, Adv.
Mr. Aman Naqvi, Adv.
Ms. Natasha Maheshwari, Adv.
Ms. Warisha Farasat, Adv.
Mr. Harshit Anand, Adv.

Mr. Kapil Sibal, Sr. Adv.
Ms. Aparna Bhat, AOR
Ms. Karishma Maria, Adv.
Mr. Nilam Pasha, Adv.
Mr. Adit Subramaniam Pujari, Adv.
Mr. Rishabh Parikh, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. S. V. Raju, ASG
Mr. Rajat Nair, Adv.
Mr. Kanu Agarwal, Adv.
Ms. Swati Ghildiyal, AOR
Mr. Devyani Bhatt, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. Kanu Agarwal, Adv.
Ms. Shraddha Deshmukh, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Siddharth Dhramadhikari, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Rishi Malhotra, AOR
Mr. Jaydip Pati, Adv.

Mr. Vishal Arun, AOR

Mr. Praneet Pranav, Adv.
Mr. Alabhya Dhamija, Adv.
Ms. Megha Sharma, Adv.
Ms. Akanksha Gupta, Adv.
Mr. Shoumendu Mukherji, AOR

Mr. Siddharth Luthra, Sr. Adv.
Mr. Pashupathi Nath Razdan, AOR

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Mr. Nachiketa Joshi, Adv.
Mr. Nikhil Jaiswal, Adv.
Mr. Sheezan Hashmi, Adv.
Mr. Arsh Chauhan, Adv.
Mr. Ayush Kaushik, Adv.
Mr. Maitreyee Jagat Joshi, Adv.
Mr. Atush Agarwal, Adv.
Mr. Pankaj Singhal, Adv.
Mr. Astik Gupta, Adv.
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Mr. Vipul Abhishek, Adv.
Ms. Ayushi Mittal, Adv.
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Mr. Rajan K. Chourasia, AOR

Mr. Rishi Malhotra, AOR
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Ms. Ankita Chaudhary, AOR

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Mrinal Gopal Elker, AOR
Mr. Sanjay Kumar Tyagi, Adv.
Ms. Mugdha Pandey, Adv.
Mr. Sushil Dubey, Adv.
Mr. Saurabh Singh, Adv.
Mr. Satya, Adv.
Ms. Shreya, Adv.
Mr. Divyansh Singh, Adv.
Ms. Aarushi Gupta, Adv.

Mr. Vishnu Kant, AOR
Ms. Archana Pathak Dave, Adv.
Mr. Satya Ranjan Swain, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner(s) submitted that

newspaper publication, as directed by this Court, was effected on

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01.06.2023 and an affidavit in that regard has been filed on 07.06.2023 in Writ Petition (Criminal) No. 491/2022.

Similarly, in other cases, notice on the respondents is stated to be served either by newspaper publication or by direct service.

This fact is not disputed by learned Solicitor General appearing for Union of India and the State of Gujarat and other learned counsel for the private respondents.

Therefore, the service on all the respondents is held to be complete.

It is stated that an additional affidavit along with final order of remission and other documents have been filed on behalf of the State of Gujarat. Learned counsel for the petitioner(s) sought time to file their reply to the same. A week's time is granted to file replies.

Learned counsel for the private respondents submitted that some time may be granted to file Vakalatnama and also to file counter affidavit. Finally, three weeks time is granted to file the Vakalatnama and counter affidavit.

Learned counsel for the petitioner in Writ Petition (Criminal) No. 491/2022 submitted that she has filed a compilation of list of dates, written submissions and relied upon judgments on 09.05.2023.

Learned counsel for the other petitioner(s), learned Solicitor General appearing for Union of India and the State of Gujarat as well as learned counsel for other private respondents

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are also permitted to file their short/brief synopsis and written submissions.

List on 07.08.2023, immediately after the fresh matters.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)